

ITEM NO.30

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 8012/2022

(Arising out of impugned final judgment and order dated 06-06-2022 in A482 No. 3478/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SAURABH PRAJAPATI & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.124543/2022-EXEMPTION FROM FILING O.T.)

Date : 19-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Harikumar V. Adv.
Mr. Jenis V. Francis, Adv.
Mr. Ramlal Mishra, Adv.
Mr. Gaurav Dixit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners prays for and is granted
time to file additional documents.

List this matter after one week.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)